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O.A. No. 666 OF 2006

Order dated 12-10-2006.

Applicant, GDSBPM of Motanuapada Branch Post Office in account with Nawapara Tanwal MDG, in contemplation of a disciplinary proceedings was placed under off duty under Annexure-A/2, Dated 18.05.2005. Thereafter, he preferred appeal under Annexure-A/3 dated 19.3.2006. No reply having been received, he has approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985.

Heard Mr. A.Mohapatra, Learned Counsel appearing for the Applicant and Mr. P.R.J.Dash, Learned Additional Standing Counsel; on whom a copy of this Original Application has already been served.

Apart from the merit of the matter, Learned Counsel appearing for the Applicant has submitted that although under the Rules, the Applicant is entitled to exgratia during the put off duty period, no such payment has been sanctioned in his favour for maintaining his livelihood. Since the appeal is pending before the authorities, without expressing

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any opinion on the merit of this matter, this OA is disposed of with direction to the Respondents to examine the grievance of the Applicant as raised in his appeal under Annexure-A/3 and dispose of the same within a period of 60 days from the date of receipt of a copy of this order. It is further ordered that in case put off duty allowance has not been paid to the Applicant, the same may be examined and paid to the Applicant as per the Rules within the aforesaid period. There shall be no order as to costs.

Send copies of this order along with copies of the OA to the Respondents and free copies of this order be given to learned counsel appearing for both side.

B.B.J.A
MEMBER(ADMN.)